VIRGO G OBAL LIMITED

("VGL"/"TARGET COMPANY"/"TC") Registered Office: 101, Achyuth Mazon, H No. 7-1-621/48, S R Nagar, Hyderabad, Telangana-500 038, Phone No. +91-40-2780 7640 / 2381 4181

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Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Virgo Global

Limited ("VGL" or the "Target Company") under regulation 26 (7) of the SEBI (Substantial Acquisition of Shares and

Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations")

03.01.2019

Virgo Global Limited

Name of the Target Company

Details of the Offer pertaining to Target Company

Open Offer to acquire up to 27,31,118 Equity Shares of Rs. 4/-

each representing 26.00 % of the total equity and voting share

capital of the Target Company, to be acquired by the Acquirer.

at a price of Rs. 0.20/- per Equity share payable in cash in

terms of Regulation 3(1), Regulation 4, read with Regulation

15 and 13(2)(g) of the SEBI (SAST) Regulations, 2011.

Name(s) of the Acquirers and PAC with the Acquirers M/s Shri Nakoda Logistics Private Limited (hereinafter

referred to as "the Acquirer")

Name of the Manager to the offer Navigant Corporate Advisors Limited

Members of the Committee of Independent Directors ("IDC") Chairman: Mrs. Vemula Teiaswini

Member: Mr. Panjugula Srisail Reddy

the Target Company.

appointment.

Not Applicable

the following reasons:

SPAs to Sellers.

entered into any other contract or have other relationship with

shares/ other securities of the Target Company since their

No trading has been done by the IDC Members in the equity

None of the IDC Members have any relationship with the

The IDC Members believes that the Open Offer is fair and reasonable. However, the shareholders should independently

evaluate the Offer and take informed decision in the matter.

IDC recommends acceptance of the Open offer made by the Acquirer as the Offer price of Rs. 0.20/- (Paisa Twenty Only) per fully paid up equity share is fair and reasonable based on

1. The Offer price appears to be reasonable considering that there is no major business activities in the Target Company. 2. The offer price of Rs. 0.20/- per fully paid up equity share offered by the Acquirer is equal to price paid by Acquirer in

3. The equity shares of the Target Company are not frequently traded shares within the meaning of explanation provided in Regulation 2(j) of SEBI (SAST) Regulations, 2011. 4 The offer price of Rs. 0.20/- per fully paid up equity share offered by the Acquirer is higher than the book value and

For Virgo Global Limited

Chairman-Committee of Independent Directors

Vemula Tejaswini

DIN: 07143700

Sunieet Comm

Sd/-

other financial parameters of Target Company. Keeping in view above facts IDC is of opinion that Open Offer price is fair and reasonable and is in accordance with the relevant regulations prescribed in the Takeover Code and

prima facie appear to be justified.

None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes

Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and

all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

Member: Mr. Muvva Kondala Rao

Trading in the Equity shares/other securities of the Target

shares owned, any other contract / relationship), if any. Trading in the Equity shares/other securities of the acquirers

Recommendation on the Open offer, as to whether

the offer, is or is not, fair and reasonable

Summary of reasons for recommendation

Details of Independent Advisors, if any.

Any other matter to be highlighted

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Place: Hvderabad Date: 03.01.2019

IDC Member's relationship with the acquirers (Director, Equity

Company by IDC Members

by IDC Members

IDC Member's relationship with the Target Company (Director. IDC Members are the Independent Directors of the Target

Equity shares owned, any other contract / relationship), if any Company. Neither Chairman nor Member of IDC holds any equity shares in the Target Company. None of them have